

**EMERGENT PETITION THROUGH E-Mail.**

**IN THE COURT OF THE ADDITIONAL CHIEF JUDICIAL MAGISTRATE, MADURAI**  
**Present : Tmt.N.Vijayalakshmi, B.A.LLM.,**  
**Additional Chief Judicial Magistrate, Madurai**

**Monday, the 4th day of May, 2020**

**Cr.MP.No.392/2020**

**in**

**F.No.DRI/CZU/TTN/48/01/INT-1/2020**

**(On the file of Director of Revenue Intelligence, Tuticorin)**

1. Mohamed Farook (23/20),  
S/o.Seyed Mohamed @ Buhari,  
No.2/34A, Marikkayapattinam,  
Ramanathapuram.

2. Mohamed Asik (23/20),  
S/o. Seyed,  
No.7-76, Manalvadi Street,  
Devipattinam,  
Ramanathapuram.

... Petitioners/Accused

Versus

The Senior Intelligence Officer,  
Directorate of Revenue Intelligence,  
No.22/14, Roche Colony,  
South Beach Road, Tuticorin.  
in F.No.DRI/CZU/TTN/48/01/INT-1/2020

... Respondent/Complainant

**ORDER**

1. The bail application filed U/s.437 of Cr.PC.
2. The offences alleged U/s.104, r/w.135 of Customs Act, 1962.
3. Heard on both side through Video Conference.

4. The counsel for the Petitioners has submitted that both the accused is remanded on 05.03.2020 and also they are in Judicial Custody for the past about 56 days. They are an innocent. They have not committed any offence at any time. They are Fisherman and as such their entire family is solely depending upon their income. Both the Petitioners/Accused have not tampered any witnesses at any time. Hence he prays to grant bail to both petitioner.

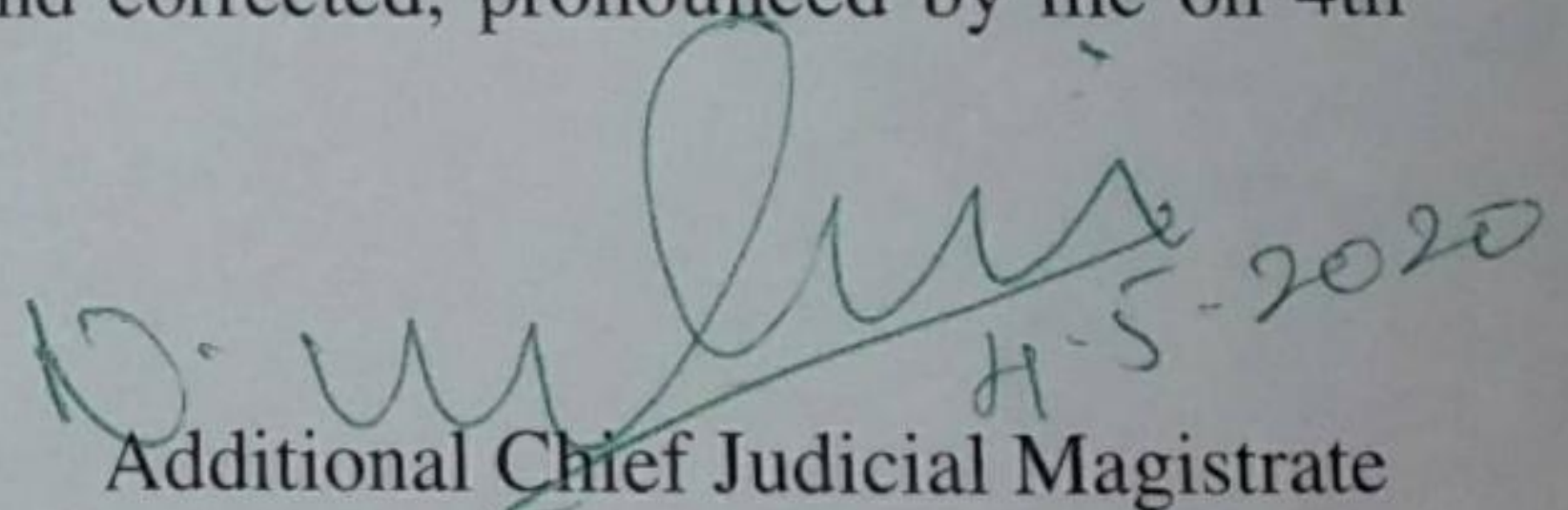
5. The Special Public Prosecutor submitted that the investigation is pending and also he strongly opposed to the bail petition.

6. On perusal of records and consideration of present situation (i.e. Covid-19), the court is inclined to grant bail to both the Petitioners/Accused.

Both the Petitioner/Accused is ordered to be released on bail on their own bond and also further condition that both the Petitioners/Accused should be produce two sureties for a like sum of Rs.50,000/- belongs to their same locality and their residence proof within a week after reopening the court and then they must be signed daily before DRI, Tuticorin at 10.00 a.m. until further orders.

In the result, this petition is allowed on condition.

Written by me and typed by Head Clerk and corrected, pronounced by me on 4th day of May, 2020.

  
H-5-2020

Additional Chief Judicial Magistrate

Madurai.

Copy to

1. The Special Public Prosecutor
2. The Superintendent, Central Prison, Madurai
3. The counsel for the Petitioners/Accused

As per order of the Additional Chief Judicial Magistrate, Madurai  
in Cr.MP.No.392/2020 dated 04.05.2020

F.No.DRI/CZU/TTN/48/01/INT-1/2020  
(On the file of Director of Revenue Intelligence, Tuticorin)

Judicial Form No.74

(See Rules 22 and 24)

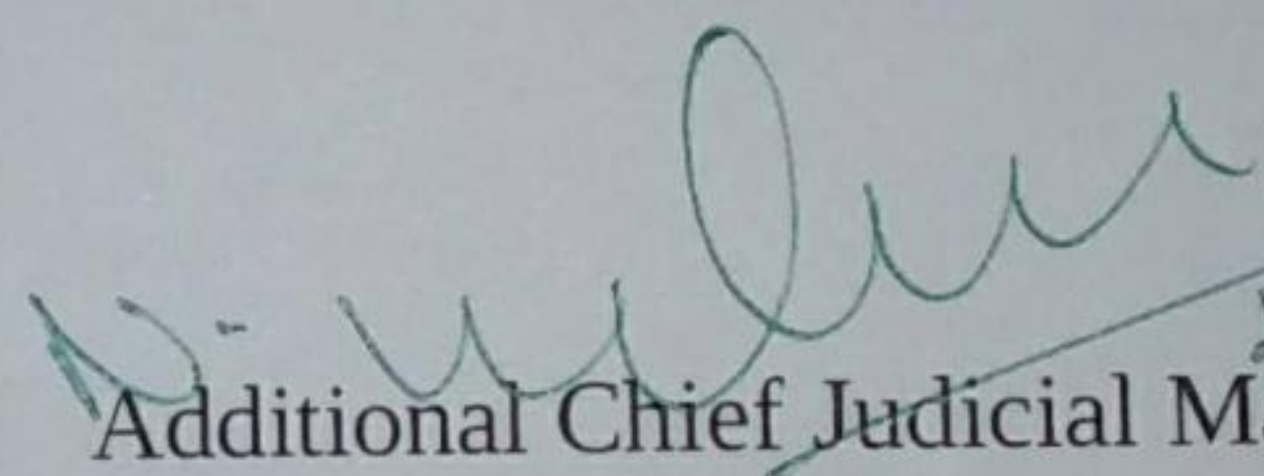
Bond U/s.88 Cr.PC

I, Mohamed Asik(A-2), (Aged 23/2020) S/o. Seyed, residing at No.7-76,  
Manalvadi Street, Devipattinam, Ramanathapuram do hereby released on bail on  
his own bond and also further condition that the Petitioner/Accused should be  
produce two sureties for a like sum of Rs.50,000/- belongs to their same locality  
and their residence proof within a week after reopening the court and then they  
must be signed daily before DRI, Tuticorin at 10.00 a.m. until further orders.

Dated this the 4th day of May 2020.

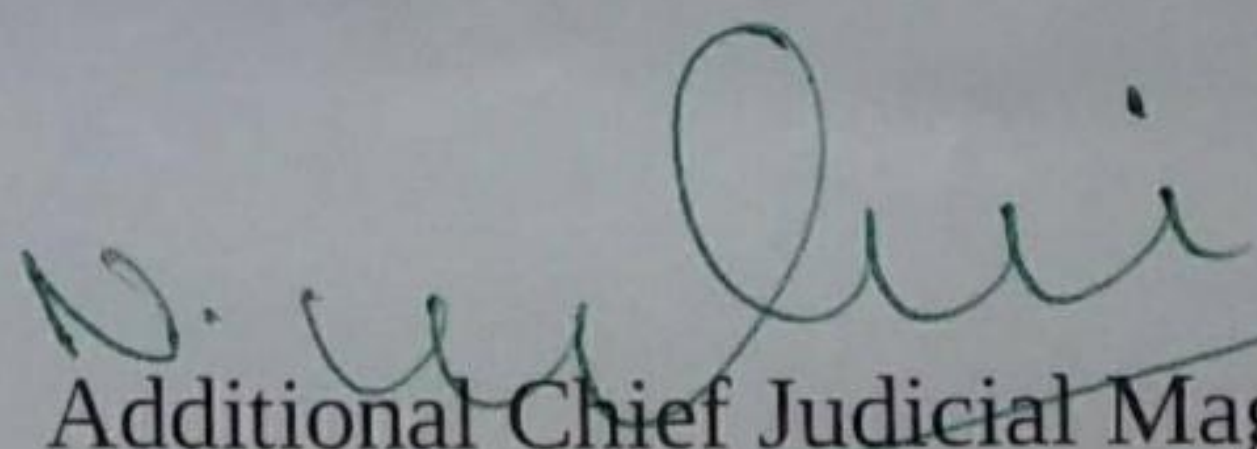
Signature

To be executed before the  
Superintendent, Central Prison,  
Madurai.

  
Additional Chief Judicial Magistrate,  
Madurai  
4.5.2020

Forwarded to

The Superintendent, Central Prison, Madurai to execute the bond and return  
the same.

  
Additional Chief Judicial Magistrate,  
Madurai  
4.5.2020

As per order of the Additional Chief Judicial Magistrate, Madurai  
in Cr.MP.No.392/2020 dated 04.05.2020

F.No.DRI/CZU/TTN/48/01/INT-1/2020  
(On the file of Director of Revenue Intelligence, Tuticorin)

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(See Rules 22 and 24)

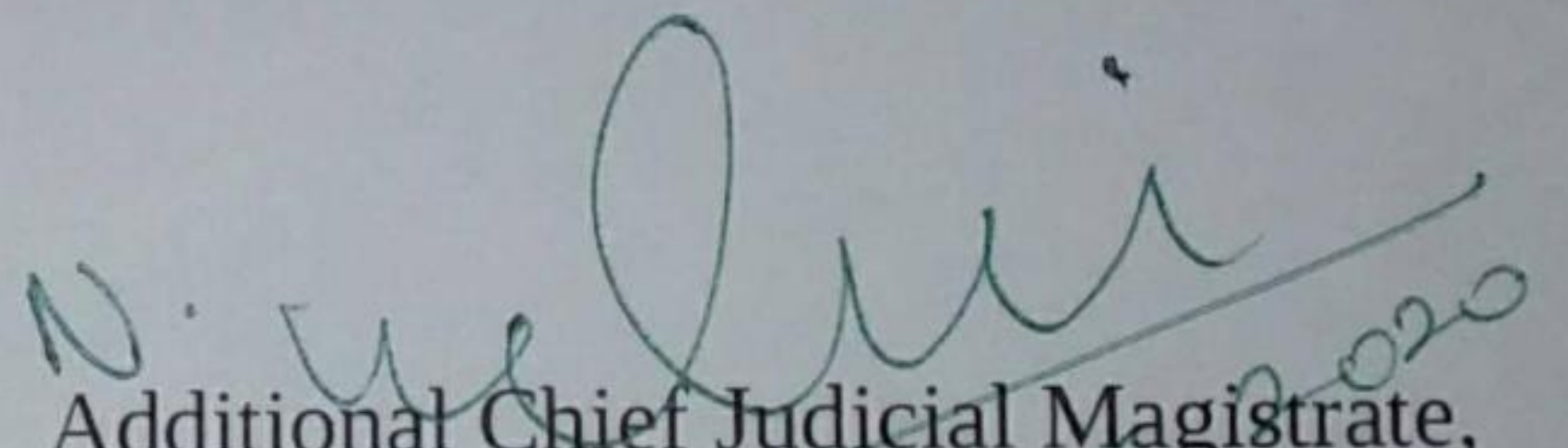
Bond U/s.88 Cr.PC

I, Mohamed Farook (A-1), (Aged 23/2020), S/o.Buhari, residing at No.2/34A, Marikkayapattinam, Ramanathapuram do hereby released on bail on his own bond and also further condition that the Petitioner/Accused should be produce two sureties for a like sum of Rs.50,000/- belongs to their same locality and their residence proof within a week after reopening the court and then they must be signed daily before DRI, Tuticorin at 10.00 a.m. until further orders.

Dated this the 4th day of May 2020.

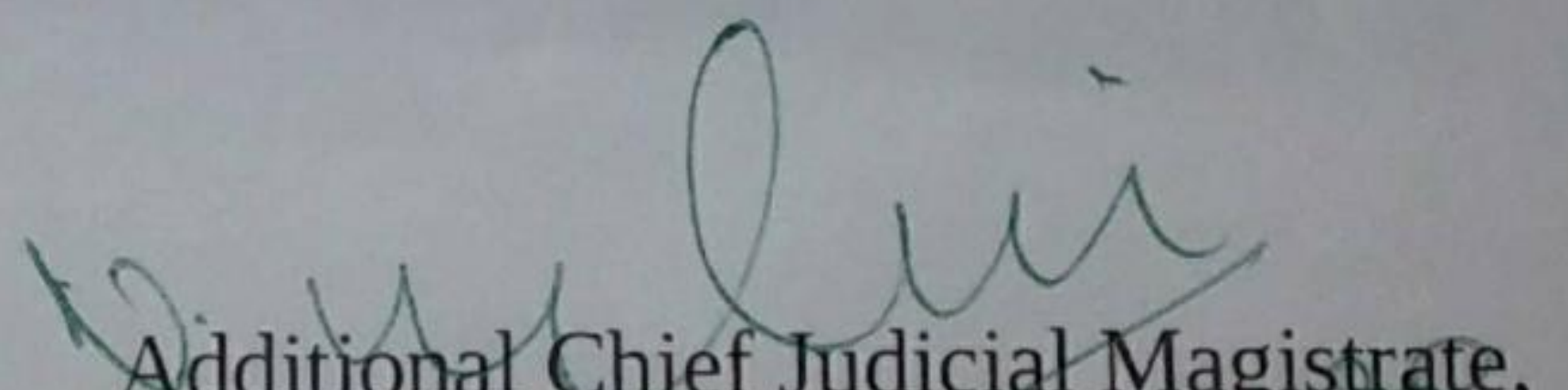
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